

B. A. No. 1467
FIR No. 342/2020
PS: Wazirabad
State Vs. Deepak @ Deepu
U/s 336/506/34 IPC & 25 Arms Act

09.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. S. P. Sharma, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Deepak @ Deepu in case FIR No. 342/2020 and is listed today for clarifications.


Clarifications sought on behalf of accused-applicant.

Ld. Counsel for the accused-applicant submitted that the cases mentioned in the previous involvement report are all over and resulted in the acquittal.

IO to verify and report on the status of the previous criminal cases.


It emerges that complainant with her daughter had appeared yesterday in the courtroom but could not be joined in the Webex hearing and taking into consideration the nature of the allegations and the previous involvement report I am of the considered opinion that the Complainant ought also to be heard.

Let notice in the application be served on the complainant



through the IO to join the hearing through videoconferencing or physical hearing.

For report and consideration, put up on 17.10.2020 date fixed for physical hearing of the Court.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
09.10.2020

FIR No. 351/2019
PS: Kotwall
State Vs. Manoj Bahadur
U/s 304B/498A/34 IPC

09.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

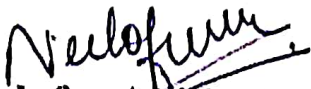
Sh. A. K. Sharma, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail of 45 days invoking guidelines of the High Powered Committee of Hon'ble High Court dated 18.05.2020 moved on behalf of accused Manoj Bahadur in case FIR No. 351/2019.

Conduct report alongwith custody certificate in respect of accused-applicant not received from the Superintendent Jail. Let the same be called for from the next date of hearing.

For report and consideration, put up on 16.10.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
09.10.2020

B. A. No. 1486
FIR No. 5800/2020
PS: Gulabi Bagh
State Vs. Sagar Roy
U/s 379/411/34 IPC

09.10.2020


Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Faheem Alam, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for reduction of surety amount on behalf of accused-applicant Sagar Roy in case FIR No. 5800/2020.

Arguments heard. For orders, put up at 2.pm


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
09.10.2020

At 2 pm
ORDER

This is an application for reduction of surety amount on behalf of accused-applicant Sagar Roy in case FIR No. 5800/2020.

Ld. counsel for the accused-applicant has contended that accused is in custody since 27.07.2020. That accused-applicant has been granted bail by the Court of Ld. MM, Delhi vide order dated 15.09.2020. That accused-applicant is a poor person and could not arrange surety. That due to covid-19 pandemic family of the accused-applicant is facing financial crisis and under such circumstances surety amount may be

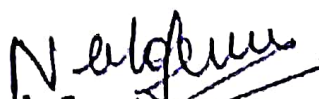


reduced to Rs.10,000/-.

Ld. Addl. PP on the other hand submits that accused-applicant does not have clean antecedents and that 10 stolen luxury cars were recovered from the possession of the accused. That accused-applicant does not have permanent address in Delhi. That applicant-accused may misuse the concession of bail provided to him.

Heard.

The accused-applicant has been granted regular bail vide order dated 15.9.2020, however, continues to be in custody as he is unable to arrange the surety amount due to financial hardship, the prosecution apprehends that the accused-applicant as he does not have a permanent address in Delhi and there were 10 stolen luxury cars that are recovered from the possession of the accused-applicant. In such totality of the facts and circumstances, order granting bail to the accused-applicant is modified to the extent that the accused-applicant is ordered to be released on bail upon his furnishing personal bond with one local surety in the sum of Rs. 15000/-,each, to the satisfaction of the Court as mentioned in the subject bail order and subject to the condition that he shall get his presence marked on every 1st and 15th day of the month before the SHO, PS Gulabi Bagh, and he shall not leave the territorial limits of NCR Delhi without prior intimation to the IO and in the event with prior permission he leaves the territorial limits as aforesaid, he shall get his presence marked at the local Police Station in the manner as indicated above. The application is disposed of accordingly.


(Neelofar Aqida Perveen)
ASJ (Central)THC/Delhi
09.10.2020

B. A. No. 1485
FIR No. 14220/2020
PS: Timarpur
State Vs. Sagar Roy
U/s 379/411/34 IPC

09.10.2020

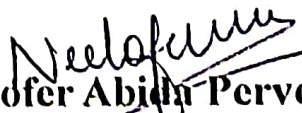
Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Faheem Alam, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for reduction of surety amount on behalf of accused-applicant Sagar Roy in case FIR No. 14220/2020.


Arguments heard. For orders, put up at 2 pm.


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
09.10.2020

At 2 pm
ORDER

This is an application for reduction of surety amount on behalf of accused-applicant Sagar Roy in case FIR No. 14220/2020.

Ld. counsel for the accused-applicant has contended that accused is in custody since 27.07.2020. That accused-applicant has been granted bail by the Court of Ld. MM, Delhi vide order dated 29.08.2020. That accused-applicant is a poor person and could not arrange surety. That due to covid-19 pandemic family of the accused-applicant is facing financial crisis and



under such circumstances surety amount may be reduced to Rs.10,000/-.

Ld. Addl. PP on the other hand submits that accused-applicant does not have clean antecedents and that 10 stolen luxury cars were recovered from the possession of the accused. That accused-applicant does not have permanent address in Delhi. That applicant-accused may misuse the concession of bail provided to him.

Heard.

The accused-applicant has been granted regular bail vide order dated 15.9.2020, however, continues to be in custody as he is unable to arrange the surety amount due to financial hardship, the prosecution apprehends that the accused-applicant as he does not have a permanent address in Delhi and there were 10 stolen luxury cars that are recovered from the possession of the accused-applicant. In such totality of the facts and circumstances, order granting bail to the accused-applicant is modified to the extent that the accused-applicant is ordered to be released on bail upon his furnishing personal bond with one local surety in the sum of Rs. 15000/-,each, to the satisfaction of the Court as mentioned in the subject bail order and subject to the condition that he shall get his presence marked on every 1st and 15th day of the month before the SHO, PS Gulabi Bagh, and he shall not leave the territorial limits of NCR Delhi without prior intimation to the IO and in the event with prior permission he leaves the territorial limits as aforesaid, he shall get his presence marked at the local Police Station in the manner as indicated above. The application is disposed of accordingly.


(Neelofer Abida Perveen)

ASJ (Central)THC/Delhi
09.10.2020

B. A. No. 1487/2020
FIR No. 320/2020
PS: Civil Lines
State Vs. Sumit
U/s 392/34 IPC

09.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

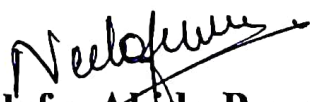
Sh. Nitin Gupta, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Sumit in case FIR No. 320/2020.

Arguments heard in part.

For further arguments, put up on **13.10.2020**, date fixed for **physical hearing in the Court**. IO is also directed to appear with case file on the next date of hearing.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
09.10.2020

B. A. No. 1488/2020
FIR No. 395/2020
PS: Civil Lines
State Vs. Vashu
U/s 392/394/34

09.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)


Sh. D. K. Malik, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for grant of anticipatory bail on behalf of accused-applicant Vashu in case FIR No. 395/2020.

Ld. counsel for the accused-applicant submits that due to some connectivity issue he is unable to join Webex hearing and seeks adjournment.

For consideration, put up on **14.10.2020**.


(Neelofer Akhda Perveen)
ASJ (Central)THC/Delhi
09.10.2020

FIR No. 91/2018
PS Civil Lines
State v. Bunty @ Miku Yadav
U/s 302/201/34 IPC

09.10.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

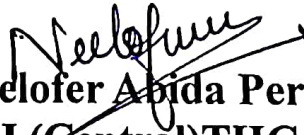
Sh. Anand Verdhan Maitreya, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of interim bail on behalf of accused Bunty @ Minku Yadav in case FIR No. 91/2018.

Conduct report alongwith custody certificate in respect of accused-applicant not received from the Superintendent Jail. Let the same be called for from the next date of hearing.

For report and consideration, put up on **16.10.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
09.10.2020

FIR No. 32/2019
PS: Prasad Nagar
State Vs. Yogesh @ Babu
U/s 302/323/341/147/148/149 IPC & 25 Arms Act

05.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Dharmender Bhan, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

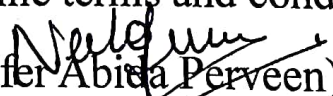
This is an application under Section 439 CrPC for extension of interim bail moved on behalf of accused Yogesh @ Babu in case FIR No.32/2019.

Arguments heard.

The accused-applicant in terms of previous order has filled affidavit of compliance of terms and conditions of bail. IO in his reply has sought more time for verification of medical record. It emerges that the accused-applicant has been referred to higher Centre for surgery on 25.9.2020. Accused-applicant to place on record the treatment availed after 25.9.2020 also on the next date of hearing.

For report and consideration, put up on 13.10.2020.

Interim Bail is extended till then on same terms and conditions.


(Neelofer Abida Perveen)

ASJ (Central)THC/Delhi

09.10.2020

C.C. No. 852/1/2010
PS Pahar Ganj
Gauri Supriya v. Davesh

09.10.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. P. K. Malik, Counsel for applicant
(through video conferencing)

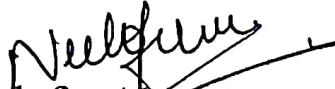
Hearing is conducted through video conferencing.

This is an application on behalf of the accused-applicant for release of FDR in case C. C. No. 852/1/2010 which was accepted under Section 437A CrPC.

Ld. counsel for applicant submits that it has now been over one year since passing of the judgment of acquittal and he has not been served with any notice in any appeal preferred against judgment of acquittal.

Ld. Addl. PP seeks some time to verify if any appeal has been preferred.

For report and consideration, put up on **19.10.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
09.10.2020

FIR No. 100/2013
PS: Lahori Gate
State Vs. Rishi Gupta
U/s 302 IPC

08.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Mandeep Kumar Sharma, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail moved on behalf of accused Rishi Gupta in case FIR No.100/2013.

Report not filed. Ld. Addl. PP submits that IO is on leave till 10.09.2020 and has sought time till Tuesday to file report.

Let the report be filed, in terms of previous order, on or before the next date of hearing.

For report and consideration, put up on **14.10.2020**. **Interim bail of the accused-applicant is extended on the same terms and conditions till the next date of hearing.**



(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi

08 .10.2020